

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 356 OF 2017 &
IA NOS. 967 OF 2017 & 523 OF 2018

Dated: 02nd May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tamil Nadu Spinning Mills Association **Appellant(s)**

Versus

Tamil Nadu Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. S. Ramalingam for R-1

Mr. S. Vallinayagam for R-2

ORDER

IA No. 523 of 2018

-For amendment of Memorandum of Appeal

We have heard the learned counsel, Mr. Kumar Mihir, appearing for the Appellant, the learned counsel, Mr. S. Ramalingam, appearing for the first Respondent and the learned counsel, Mr. S. Vallinayagam, appearing for the second Respondent on IA No. 523 of 2018 for amendment of Memorandum of Appeal.

In the light of the submission made by the learned counsel appearing for the Appellant and the reasons stated in the Application, the same is accepted. IA, being IA No. 523 of 2018 is allowed. The learned counsel appearing for the Appellant is permitted to amend the Memo of Appeal and, further, directed to file the amended Memo of Appeal within two weeks i.e. by 18.05.2018. Accordingly, IA, being IA No. 523 of 2018 is disposed of.

**APPEAL NO. 356 OF 2017 &
IA No. 967 of 2017**

Admit.

The learned counsel, Mr. S. Ramalingam, appearing for the first Respondent and the learned counsel, Mr. S. Vallinayagam, appearing for the second Respondent pray for four weeks time to enable them to file their respective replies in this matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 & 2, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 & 2 are permitted to file their respective replies in this matter by 05.06.2018, as requested. Thereafter, rejoinder, if any, may be filed by 19.06.2018 after duly serving copy on the other side.

List this matter on 17.07.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

js/vt